CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI
REGIONAL BENCH

Excise Appeal No. 86368 of 2013

(Arising out of Order-in-Appeal No. P-I/MMD/245/2012 dated 27.12.2012 passed by the Commissioner of Central Excise (Appeals), Pune-I)

M/s. G.B. Rubber Products **Appellant**
Plot No. S-157, MIDC,
Bhosari, Pune 411 026.

Vs.

Commissioner of CE & ST, Pune-I **Respondent**
ICE House, 41-A, Sassoon Road,
Opp. Wadia College, Pune 411 001.

Appearance:

None for the Appellant
Shri Sunil Kumar Katiyar, Assistant Commissioner, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

Date of Hearing: 23.03.2023
Date of Decision: 23.03.2023

FINAL ORDER NO. 85465/2023

PER: BENCH

Written submission has been filed by the appellant stating that the issue in this case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Copy of Form 4 has been filed.

2. Taking note of the fact that the issue has been settled under Section 127(6) of Finance (No.2) Act, 2019 read with SVLDRS, 2019, the appeal is dismissed as deemed withdrawn.

(Order pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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